



Nippon India Mutual Fund
Wealth sets you free

Nippon Life India Asset Management Limited
(CIN - L65910MH1995PLC220793)

Registered Office: 30th Floor, One Locha Place, Senapati Bapat Marg, Lower Pare, Mumbai - 400013, Tel No. +91 022 6808 7000
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NOTICE NO. 101
Record Date, March 20, 2026*

Notice is hereby given that the Trustee of Nippon India Mutual Fund ("NIMF") has approved the following Distribution under Income Distribution cum capital withdrawal (IDCW) option of undernoted schemes of NIMF, with March 20, 2026 as the record date:

Name of the Scheme(s)	Amount of Distribution (₹ per unit)*	NAV as on March 13, 2026 (₹ per unit)
Nippon India Corporate Bond Fund - Direct Plan - Quarterly IDCW Plan	0.1219	12.2244
Nippon India Corporate Bond Fund - Quarterly IDCW Plan	0.1090	12.0575
Nippon India Medium to Long Duration Fund - Direct Plan - Quarterly IDCW Plan	0.1441	14.0229
Nippon India Medium to Long Duration Fund - Quarterly IDCW Plan	0.1110	13.2757
Nippon India Medium to Long Duration Fund - Half-Yearly IDCW Plan	0.2281	12.7253
Nippon India Medium to Long Duration Fund - Direct Plan - Half Yearly IDCW Plan	0.3012	13.7389
Nippon India Medium to Long Duration Fund - Annual IDCW Plan	0.4696	13.2601
Nippon India Medium to Long Duration Fund - Direct Plan - Annual IDCW Plan	0.6378	14.6522
Nippon India Short Duration Fund - Direct Plan - Quarterly IDCW Plan	0.1821	15.3938
Nippon India Short Duration Fund - Quarterly IDCW Plan	0.1592	15.0187
Nippon India Conservative Hybrid Fund ^Δ - Quarterly IDCW Plan	0.0378	12.2017
Nippon India Conservative Hybrid Fund ^Δ - Direct Plan - Quarterly IDCW Plan	0.0623	12.8576
Nippon India Dynamic Bond Fund - Quarterly IDCW Plan	0.1399	10.4502
Nippon India Dynamic Bond Fund - Direct Plan - Quarterly IDCW Plan	0.1507	10.5577
Nippon India Floater Fund - Direct Plan - Quarterly IDCW Plan	0.1224	10.9776
Nippon India Floater Fund - Quarterly IDCW Plan	0.1162	11.0750
Nippon India Credit Risk Fund ^Δ - Direct Plan - Quarterly IDCW Plan	0.2531	13.8327
Nippon India Credit Risk Fund ^Δ - Quarterly IDCW Plan	0.2191	13.2105
Nippon India Medium Duration Fund ^Δ - Quarterly IDCW Plan	0.1539	11.0336
Nippon India Medium Duration Fund ^Δ - Direct Plan - Quarterly IDCW Plan	0.1688	11.1361
Nippon India Banking and PSU Fund - Direct Plan - Quarterly IDCW Plan	0.0993	10.9105
Nippon India Banking and PSU Fund - Quarterly IDCW Plan	0.0889	10.8403
Nippon India Nivesh Lakshya Long Duration Fund - Direct Plan - Quarterly IDCW Plan	0.0414	11.5933
Nippon India Nivesh Lakshya Long Duration Fund - Quarterly IDCW Plan	0.0151	11.5586
Nippon India Nivesh Lakshya Long Duration Fund - Half Yearly IDCW Plan	0.0446	12.2263
Nippon India Nivesh Lakshya Long Duration Fund - Direct Plan - Half Yearly IDCW Plan	0.0630	12.2770
Nippon India Nivesh Lakshya Long Duration Fund - Annual IDCW Plan	0.2140	11.9560
Nippon India Nivesh Lakshya Long Duration Fund - Direct Plan - Annual IDCW Plan	0.2506	12.0005
Nippon India Ultra Short Duration Fund - Direct Plan - Quarterly IDCW Plan	16.4681	1029.3503
Nippon India Ultra Short Duration Fund - Quarterly IDCW Plan	14.5170	1021.3054
Nippon India Liquid Fund - Direct Plan - Quarterly IDCW Plan	15.1633	1017.7612 [§]
Nippon India Liquid Fund - Quarterly IDCW Plan	14.8292	1017.3822 [§]
Nippon India Liquid Fund - Retail Quarterly IDCW Plan	16.0479	1228.2574 [§]
Nippon India Money Market Fund - Quarterly IDCW Plan	14.2613	1024.7501
Nippon India Money Market Fund - Direct Plan - Quarterly IDCW Plan	14.6885	1025.0574
Nippon India Low Duration Fund - Direct Plan - Quarterly IDCW Plan	14.9097	1031.0996
Nippon India Low Duration Fund - Retail Quarterly IDCW Plan	12.8782	1029.2151
Nippon India Low Duration Fund - Quarterly IDCW Plan	13.3019	1029.5309
Nippon India Overnight Fund - Quarterly IDCW Plan	1.2657	101.4631 [§]
Nippon India Overnight Fund - Direct Plan - Quarterly IDCW Plan	1.2866	101.4846 [§]

*Income distribution will be done, net of tax deducted at source, as applicable.
[#]or the immediately following Business Day if that day is a non-business day
^ΔExisting Number of Segregated Portfolio = 1
[§] NAV as on March 15, 2026
 Face value of all the above mentioned schemes is Rs. 10 per unit except for Nippon India Low Duration Fund, Nippon India Liquid Fund, Nippon India Ultra Short Duration Fund & Nippon India Money Market Fund which is Rs. 1000 per unit and Nippon India Overnight Fund which is Rs. 100 per unit.

Pursuant to payment of dividend/IDCW, the NAV of the Schemes will fall to the extent of payout, and statutory levy, if any. The IDCW payout will be to the extent of above mentioned Distribution amount per unit or to the extent of available distributable surplus, as on the Record Date mentioned above, whichever is lower.

For units in demat form: IDCW will be paid to those Unitholders/Beneficial Owners whose names appear in the statement of beneficial owners maintained by the Depositories under the IDCW Plan/Option of the Schemes as on record date.

All unit holders under the IDCW Plan/Option of the above mentioned schemes, whose names appear on the register of unit holders on the aforesaid record date, will be entitled to receive the IDCW.

For Nippon Life India Asset Management Limited
(Asset Management Company for Nippon India Mutual Fund)
 Mumbai
 March 16, 2026
 Authorised Signatory
 Mutual Fund investments are subject to market risks, read all scheme related documents carefully.

FOR SPECIALITY MEDICINES LIMITED
On Behalf of the Board of Directors
Sd/-
Parth Goyani
Chairman & Managing Director
DIN: 07885789

Place: Ahmedabad, Gujarat.
Date: March 16, 2026.

SPECIALITY MEDICINES LIMITED is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to undertake an initial public offering of its Equity Shares and has filed the RHP with Registrar of Companies on March 16, 2026. The RHP shall be available on the website of the BSE Ltd. at www.bseindia.com and websites of BSE Ltd. www.bseindia.com. Investors should note that investment in equity shares involves a high degree of risk and for details relating to the same, see section titled "Risk Factors" beginning on page 24 of the RHP. Potential investors should not rely on the RHP for making any investment decision.

The Equity Shares issued in the Issuer have not been and will not be registered under the U.S. Securities Act of 1933, as amended (the "Securities Act") or any state securities laws in the United States, and unless so registered, may not be issued or sold within the United States except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the Securities Act and any applicable U.S. state securities laws. There will be no public offering in the United States and the securities being offered in this announcement are not being issued or sold in the United States.

Post Offer Advertisement under Regulation 18(12) in terms of SEBI (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, to the public shareholders of

SHASHANK TRADERS LIMITED

Corporate Identification Number: L32110DL1989P001070
 Registered Office: 702-A, Anunachi Building, 19, Barakhamba Road, Connaught Place, New Delhi - 110001, India.
 Tel. No.: 011 43671041/42; Fax No.: 011 43671047; Email ID: info@shashanktraders.com
 Website: www.shashanktraders.com

OPEN OFFER FOR ACQUISITION OF 15,46,900 (FIFTEEN LAKH FORTY-SIX THOUSAND NINE HUNDRED) EQUITY SHARES FULLY PAID-UP EQUITY SHARES OF FACE VALUE OF ₹ 10 EACH, REPRESENTING 50.00% OF THE VOTING RIGHTS OF SHASHANK TRADERS LIMITED, AT AN OFFER PRICE OF ₹ 30.00/- ("OFFER PRICE") PER EQUITY SHARE, PAYABLE IN CASH, IN ACCORDANCE WITH THE PROVISIONS OF REGULATIONS 3(1) AND 4 OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011 AND SUBSEQUENT AMENDMENTS THERE TO ("SEBI (SAST) REGULATIONS") FROM THE PUBLIC SHAREHOLDERS BY AVB ENDOEAVORS PRIVATE LIMITED (HEREAFTER REFERRED TO AS "ACQUIRER 1"), PRILIKA ENTERPRISES PRIVATE LIMITED (HEREAFTER REFERRED TO AS "ACQUIRER 2"), MR. ADITYA VIKRAM BIRLA (HEREAFTER REFERRED TO AS "ACQUIRER 3") (HEREAFTER COLLECTIVELY REFERRED TO AS "ACQUIRERS").

This Post-Offer Public Announcement is being issued by Narnolia Financial Services Limited, the Manager to the Offer ("Manager"), on behalf of the Acquirers pursuant to and in compliance with the provisions of Regulation 18(12) and other applicable provisions under the SEBI (SAST) Regulations ("Post-Offer Public Announcement").

This Post-Offer Public Announcement should be read in conjunction of, and in conjunction with the: a) Public Announcement dated Friday, November 7, 2025 (Public Announcement); (b) Detailed Public Statement dated Friday, November 14, 2025 in conjunction with the Offer, published on behalf of the Acquirers on Friday, November 14, 2025, in Financial Express (English daily) (English National Daily Edition), Jansatta (Hindi daily) (Hindi National Daily) and Pratibha (Marathi daily) (Mumbai Edition) (Newspapers) ("Detailed Public Statement"); (c) Draft Letter of Offer dated Friday, November 21, 2025 filed and submitted with SEBI pursuant to the provisions of Regulation 16(1) of the SEBI (SAST) Regulations ("Draft Letter of Offer"); (d) Letter of Offer with along with Form of Acceptance-Cum-Acknowledgement (for holding Equity Shares in physical form) and Form SH-4 Securities Transfer Form dated Monday, February 02, 2026 ("Letter of Offer"); (e) Recommendations of the Independent Directors of the Target Company which were approved on Wednesday, February 04, 2026 and published in the Newspapers on Thursday, February 05, 2026 ("Recommendations of the Independent Directors of the Target Company"); (f) Pre-Offer cum Corrigendum to Detailed Public Statement and Corrigendum to Letter of Offer Advertisement dated Thursday, February 05, 2026, which was published in the Newspapers on Friday, February 06, 2026 ("Pre-Offer cum Corrigendum to Detailed Public Statement and Corrigendum to Letter of Offer Advertisement") (the Public Announcement, Detailed Public Statement, Draft Letter of Offer, Letter of Offer, Recommendations of the Independent Directors, Pre-Offer cum Corrigendum to Detailed Public Statement and Corrigendum to Letter of Offer Advertisement, and this Post-Offer Public Announcement are hereinafter collectively referred to as "Offer Documents") issued by the Manager on behalf of the Acquirers.

The capitalized terms used but not defined in this Post-Offer Public Announcement shall have the meaning assigned to such terms in the Offer Documents.

Sr. No.	Particulars	Proposed in the Offer Document (Assuming full acceptance in this Offer)	Actuals (Pursuant to the tendering of Offer Shares by some of the Public Shareholders under this Offer)
1.	Name of the Target Company	SHASHANK TRADERS LIMITED	
2.	Name of Acquirers	AVB ENDOEAVORS PRIVATE LIMITED ("Acquirer 1") PRILIKA ENTERPRISES PRIVATE LIMITED ("Acquirer 2") MR. ADITYA VIKRAM BIRLA ("Acquirer 3")	
3.	Name of Manager to the Offer	NARNOLIA FINANCIAL SERVICES LIMITED	
4.	Name of the Registrar to the Offer	MAS Services Limited	
5.	Offer Details		
	a) Date of Opening of the Offer	Monday, February 09, 2026	
	b) Date of Closure of the Offer	Monday, March 23, 2026	
6.	Date of payment of consideration	Tuesday, March 10, 2026	
7.	Details of Acquisition		
7.1.	Offer Price	₹ 30.00/- per fully paid up equity share of ₹ 10/- each	₹ 30.00/- per fully paid up equity share of ₹ 10/- each
7.2.	Aggregate number of Equity Shares tendered	15,46,900	10,45,961
7.3.	Aggregate number of Equity Shares accepted	15,46,900	10,45,961
7.4.	Size of the Offer (Number of Equity Shares multiplied by Offer Price per Equity Share)	₹ 4,64,07,000/-	₹ 3,13,78,830/-
7.5.	Shareholding of the Acquirer before the Share Purchase Agreement/Public Announcement		
	* Number of Equity Shares	Nil	Nil
	* % of fully diluted equity share capital	Not Applicable	Not Applicable
7.6.	Equity Shares acquired by the Acquirers by way of Share Purchase Agreement		
	* Number of Equity Shares	8,24,600	8,24,600
	* % of fully diluted equity share capital	26.05%	26.05%
7.7.	Equity Shares acquired by way of Open Offer by the Acquirers		
	* Number of Equity Shares	15,46,900	10,45,961
	* % of fully diluted equity share capital	50.00%	33.81%
7.8.	Equity Shares acquired after Detailed Public Statement		
	* Number of Equity Shares acquired	Nil	Nil
	* Price of the Equity Shares acquired	Not Applicable	Not Applicable
	* % of fully diluted equity share capital	Not Applicable	Not Applicable
7.9.	Post Offer shareholding of Acquirers		
	* Number of Equity Shares	23,71,500	18,70,561
	* % of fully diluted equity share capital	78.65%	60.46%
7.10.	Pre-Offer & Post-Offer shareholding of Public Shareholders (other than the Acquirers)		
	* Number of Equity Shares	22,69,200	22,69,200
	* % of fully diluted equity share capital	73.35%	73.35%
8.	All the equity shares tendered in the Open Offer have been acquired by the Acquirers.		
9.	The Acquirers along with its Directors (where applicable) accept full responsibility for the information contained in this Post Offer Advertisement and also accept responsibility for the obligations of the Acquirers laid down under the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011.		
10.	A copy of this Post Offer Advertisement will be available on the websites of SEBI at www.sebi.gov.in , BSE Limited ("BSE") at www.bseindia.com , the Calcutta Stock Exchange ("CSE") at www.cseindia.com or at the registered office of the Target Company.		

The terms used but not defined in this Announcement shall have the same meaning assigned in the earlier Public Announcement / Letter of Offer. Please read this Post Offer Advertisement in conjunction with the earlier Public Announcement / Letter of Offer.

Issued by the Manager to the Offer for and on behalf of the Acquirers

Narnolia
NARNOLIA FINANCIAL SERVICES LIMITED
 201, 2nd Floor, Marble Arch, 236 B A J C Bose Road,
 Kolkata - 700020, West Bengal, India.
 Tel: +91 033 40561500
 Email ID: akash.das@narnolia.com
 Website: www.narnolia.com
 Contact Person: Mr. Akash Das
 SEBI Registration No.: INM00010781

Executed for and on behalf of AVB Endeavors Private Limited ("Acquirer 1")
 Sd/-
 Mr. Aditya Vikram Birla
 Director

Executed for and on behalf of Prilika Enterprises Private Limited ("Acquirer 2")
 Sd/-
 Mr. Aditya Vikram Birla
 Director

Executed by Mr. Aditya Vikram Birla ("Acquirer 3")
 Sd/-
 Mr. Aditya Vikram Birla
 Director

Place: Kolkata
 Date: Monday, March 16, 2026

ARTEMIS HOSPITALS
OUR SPECIALITY IS YOU

ARTEMIS MEDICARE SERVICES LIMITED
CIN: L85110DL2004PLC126414
 Registered Office: Plot No. 14, Sector-20, Dwarka, Delhi-110075
 Corporate Office: Artemis Hospital, Sector-51, Gurugram, Haryana-122001
 Tel: +91-124-4511111
 E-mail: investor@artemishospitals.com | Website: www.artemishospitals.com

SPECIAL WINDOW FOR TRANSFER AND DEMATERIALIZATION OF PHYSICAL SECURITIES

Notice is hereby given that pursuant to SEBI Circular No. HO/38/13/11(2)/2026-MRSD-POD/0750/2026 dated January 20, 2026, a Special Window has been opened for a period of one year, from February 5, 2026 to February 4, 2027, for transfer and dematerialisation of physical securities.

This facility is available to the lodgment of transfer deeds that were executed prior to April 1, 2019 and (a) were not lodged for transfer, or (b) were lodged for transfer but were rejected/ returned/ not attended to due to deficiency in the documents/ process/ or otherwise.

Accordingly, eligible security holders holding valid transfer deed executed prior to April 1, 2019 are encouraged to lodge the same along with the requisite documents including the Original Security Certificate(s), with the Company's Registrar and Transfer Agent i.e., Artemis Assignments Limited, Aramk House, 4E/2, Jhandewalan Extension, New Delhi-110055; Contact No: 011-42541234/ 23541234; Email: rta@artemik.com. Please note that the securities so transferred shall be mandatorily credited to the transferee any in demat mode. Request to transfer under this facility for a period of one year from the date of registration of transfer. During the said lock-in period, such securities shall not be transferred/ lien-marked/ pledged.

For Artemis Medicare Services Limited Sd/-
 Date: March 16, 2026 Poonam Makkar
 Place: Gurugram Company Secretary & Compliance Officer

Markfed
A House Of Quality Food Products

UNIT No. PSCSMFL/RC/CP Tablets/2026-27 DL 17.03.2026

On behalf of State Procurement Agencies, Managing Director, MARKFED invites e-Tender in the prescribed form available on e-Procurement portal i.e., <https://eproc.punjab.gov.in> for the purchase of Aluminium Phosphide 56% Tablets on Rate Contract basis. The last date for submission of online e-tender is 08.04.2026 till 11:00 am, which will be opened on the same day at 03:00 pm at Markfed House, Plot No.4, Sector 35-B, Chandigarh. The cost of tender form and earnest money shall be deposited through online mode only. The detailed terms and conditions can also be seen on Markfed's website www.markfedpunjab.com. Corrigendum/Addendum if any will be posted on e-Procurement Portal and Markfed's website only.

Managing Director,
Markfed

"IMPORTANT"

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